

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
UNSTARRED QUESTION NO.109
TO BE ANSWERED ON 02ND FEBURARY, 2017
“EXPENDITURE UNDER PMKKKY”**

Ä109. SHRI TAMRADHWAJ SAHU:

Will the Minister of MINES be pleased to state:

- (a) whether Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) has been implemented the country, if so, the details thereof;
- (b) the quantum of funds spent under the same since its inception, State/UT/ Head-wise;
- (c) the quantum of funds recovered as royalty during each year since inception of the yojana with the names of mines from which the same was recovered and the head/ work-wise amount of the funds spent out of it with the names of spending agencies;
- (d) the names of heads under which funds allocated to Panchayats under this yojana are allowed to be spent; and
- (e) whether any monitoring system has been set up to monitor these funds, if so, the details thereof along with the name of bodies/agencies engaged to monitor the same?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL,
NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

(a) to (e): As per section 9B of the Mines and Mineral (Development and Regulation) Act, 1957 (**MMDR Act, 1957**) the state governments have been empowered to establish a trust to be called the District Mineral Foundation (**DMF**) in any district affected by mining related operations with the object of working for the interest and benefit of persons, and areas affected by mining related operations.

The rules incorporating the manner in which the DMF shall work for the interest and benefit of persons and areas affected by mining as also the composition and functions of the DMF, are to be framed by the State Governments.

The Pradhan Mantri Khanij Kshetra Kalyan Yojana (**PMKKKY**) will be implemented by the District Mineral Foundations (**DMFs**) of the respective districts using the funds accruing to the DMF, 60% of which will be utilized for high priority areas and 40% will be utilized for other priority areas.

As per the data available with the Ministry, out of the twelve mineral rich states of the country, 11 states [i.e. Goa, Karnataka, Chhattisgarh, Odisha, Jharkhand, Madhya Pradesh, Rajasthan, Telangana, Andhra Pradesh, Gujarat and Maharashtra] have framed rules for DMF and have set-up DMFs in 287 districts and have so far collected Rs. 5800 Cr as contribution to DMF.

Under PMKKKY at least 60% of the funds will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures: (iii) health care; (iv) education; (v) welfare of women and children; (vi)

welfare of aged and disabled people; (vii) skill development; and (viii) sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining districts.

However, the details regarding the quantum of funds spent, details of funds allocated or the works undertaken by the states under PMKKKY are not maintained centrally.

Further, the details of the amount of contributions collected by state governments from individual miners are not maintained centrally. However, as per the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015 which have been notified in the Official Gazette on 17th September, 2015, every holder of a mining lease or a prospecting licence-cum-mining lease shall, in addition to the royalty, pay to the DMF of the district in which the mining operations are carried on, an amount at the rate of . .

- (a) ten per cent of the royalty in respect of mining leases or, as the case may be, prospecting licence-cum-mining lease granted on or after 12th January, 2015; and
- (b) thirty per cent of the royalty in respect of mining leases granted before 12th January, 2015.

Directions have also been issued to all States to incorporate the PMKKKY into the rules framed by them for the DMFs. The Ministry of Mines is in constant touch with the state governments to monitor the progress with regard to framing of rules for DMF and for implementation of the PMKKKY scheme.

Further, a national web portal is being developed by the Ministry of Mines to monitor the progress of DMF including the implementation of the PMKKKY in the states.
